## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 22/2018 in C.P. (I.B) No. 53/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018

Name of the Company:

Sundaresh Bhat RP

V/s.

ICICI Bank Ltd.

Section of the Companies Act:

Section 12 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS) **DESIGNATION** REPRESENTATION SIGNATURE

HPPLICANI Jupa

1. MAULIK NANAVATI

RONITH JOY

2. 1/6 NANAVATI G. Co.

3. SAMIL M. SHAH

Learned Advocate Mr. Maulik Nanavati with Learned Advocate Mr. Ronith Joy i/b Nanavati & Co. present for Applicant. Learned Advocate Mr. Sahil Shah present for Respondent/ Financial Creditor in IA 22/2018.

Heard arguments of learned Counsel for Applicant and arguments of learned Counsel for Respondent.

COC in its Fifth meeting held on 03.01.2018 resolved to seek extension of time and authorised RP to seek extension of duration of CIRP process.

Perused the application. For the reasons mentioned in the para 17 of pages 7 of the application, this Authority is satisfied there shall be extension of CIRP process for a period of 90 days beyond 180 days.

Application is disposed of accordingly.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 12th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL